

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 18241/2020

(Arising out of impugned final judgment and order dated 17-04-2019 in JA No. 45/2016 passed by the High Court of Judicature at Allahabad)

GUDDU ALIAS HASEEB KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(MR. JASBIR SINGH MALIK, ADVOCATE, AS AMICUS CURIAE)

(IA No. 73494/2022 - CONDONATION OF DELAY IN FILING
IA No. 73495/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 11-07-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Jail Petition, AOR
Mr. Jasbir Singh Malik, Adv. (AC)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue Notice, returnable within eight weeks.

In addition to normal mode of service, liberty to serve upon
the standing counsel for the State is granted.

(NEHA GUPTA)
SENIOR PERSONAL ASSISTANT

(ANJU KAPOOR)
COURT MASTER (NSH)